

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-15/2013(Pt)/4287A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Dima Hasao, Haflong .

Dated Guwahati, the 19<sup>th</sup> November, 2020

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No.DJ/DH/I-1/2020/1975 /Estt, dtd.17.11.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 01.12.2020 along with station leave permission, with your official vehicle, at your own cost, from the late afternoon of 27.11.2020 (after completion of Court works) till the evening of 02.12.2020. Further, your prayer for cancellation of casual leave on 16.11.2020 and 17.11.2020, has been accepted.

The Civil Judge cum Assistant Sessions Judge, Dima Hasao and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-15/2013(Pt)/4283/A, dated 19.11.2020**

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

  
19/11/2020  
**JT. REGISTRAR (VIGILANCE)**

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